The

Kolkata (Gazette)

सत्यमेव जयते

Extraordinary
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PART IIIA—Ordinances promulgated by the Governor of West Bengal under the Constitution of India.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

West Bengal Ordinance No. I of 2017

THE WEST BENGAL UNIVERSITIES (CONTROL OF EXPENDITURE) (AMENDMENT) ORDINANCE, 2017.

WHEREAS it is expedient to amend the West Bengal Universities (Control of Expenditure) Act, 1976, for the purpose and in the manner hereinafter appearing;

<div align="right">West Ben. Act XVII of 1976.</div>

AND WHEREAS the Legislative Assembly of the State of West Bengal is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

The Governor is pleased, in exercise of the power conferred by clause (1) of article 213 of the Constitution of India, to make and promulgate the following Ordinance:—

Short title and commencement.

1. (1) This Ordinance may be called the West Bengal Universities (Control of Expenditure) (Amendment) Ordinance, 2017.

(2) It shall come into force at once.

The West Bengal Universities (Control of Expenditure)
(Amendment) Ordinance, 2017.

(Section 2.)

Substitution of new section for section 4 of West Ben. Act XVII of 1976.

2. For section 4 of the West Bengal Universities (Control of Expenditure) Act, 1976, the following section shall be substituted:—

"Retirement of teachers.

4. Every full-time regular teacher, Principal and such other regular employees, who are in receipt of the State Government's notified scale of pay and holding a substantive post in any State-aided University or Government-aided college shall retire from service on attaining such age as may be determined and notified in the *Official Gazette* by the State Government, from time to time.".

KOLKATA,
The 25th January, 2017.

KESHARI NATH TRIPATHI,
Governor of West Bengal.

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By order of the Governor,

MADHUMATI MITRA,
Secy. to the Govt. of West Bengal,
Law Department.